NOTICE

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 03.01.2022 (Partially modified from 24.01.2022, 14.02.2022 (notified on 31.01.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from Monday, 14.02.2022 to Friday, 18.02.2022:

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri Justice A. A. SAYED AND The Hon'ble Shri Justice ABHAY AHUJA (Court Room No. 49)	APPELLATE SIDE For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) Civil References. (C) Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) Family Court Appeals. (F) Civil and Criminal Public Interest Litigations. (G) Civil Writ Petitions relating to Environmental Issues. (H) Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.	For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to infrastructure of all Courts in Mumbai (B) Civil References. (C) Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. (E) Public Interest Litigations. (F) Writ Petitions relating to Environmental Issues. (G) Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.

The Hon'ble Shri. Justice APPELLATE SIDE ORIGINAL SIDE R.D. DHANUKA For Admission, hearing, order For Admission, hearing, order matters and applications therein: matters and applications therein: (A) Writ Petitions in indirect tax (A) Writ Petitions in indirect tax AND matters under Central Acts and matters under Central Acts and The Hon'ble Shri, Justice State Acts (including Excise Duty, State Acts (including Excise Duty, S. M. MODAK Customs Duty and Service tax.) Customs Duty and Service tax.) (B) Civil Writ Petitions relating to (B) Writ Petitions relating to resettlement of project affected resettlement of project affected (Court Room No. 53) persons. (C) Civil Writ Petitions relating to (C) Writ Petitions relating to Caste Caste scrutiny committee cases scrutiny committee cases not not assigned to other Courts. assigned to other Courts. (D) Civil Writ Petitions relating to (D) Writ Petitions relating to Land Land Acquisition Act, 1894 and Acquisition Act, 1894 and all all other matters relating to other matters relating to acquisition and requisition of acquisition and requisition of properties. properties. (E) Civil Writ Petitions relating to (E) Writ Petitions relating to Energy and Airports. Energy and Airports. (F) Civil Writ Petitions relating to (F) Writ Petitions relating to Forests. Forests. (G) Matters under Securitization (G) Matters under Securitization and Reconstruction of Financial and Reconstruction of Financial Enforcement **Enforcement** of Assets and Assets and Security Interest Act, 2002. Security Interest Act, 2002. (H) Matters against orders passed (H) Matters against orders passed by DRT & DRAT under any by DRT & DRAT under any enactment. enactment. APPELLATE SIDE ORIGINAL SIDE The Hon'ble Shri Justice 3 For Admission, hearing, order For Admission, hearing, order SUNIL B. SHUKRE matters and applications therein: matters and applications therein: (A) Writ Petitions relating to (A) Writ Petitions relating to Education, service matters of AND Education, service matters of teaching and non-teaching staff, teaching and non-teaching staff, The Hon'ble Shri Justice including Caste Scrutiny matters including Caste Scrutiny matters except those assigned to other except those assigned to other AMIT B. BORKAR Courts. Courts. (Court Room No. 54) (B) Civil Writ Petitions relating to (B) Writ Petitions relating to Educational Institutions (by or Educational Institutions (by or against), except those assigned to against), except those assigned to other Courts. other Courts. (C) Civil Work not assigned to (C) Civil Work not assigned to other Courts. other Courts. (D) Contempt Appeals. (D) Contempt Appeals. (E) Civil Writ Petitions relating to (E) Writ Petitions relating to Labour and Service (including Labour and Service (including those pertaining to APMC, those pertaining to APMC. Municipal Corporations, Municipal Municipal Corporations, Councils, Nagar Panchayats, etc.) Municipal Councils, Nagar Panchayats, etc.) including caste including caste claims relating thereto except those assigned to claims relating thereto except

other Court.

those assigned to other Court.

4	The Hon'ble Shri Justice G. S. PATEL	APPELLATE SIDE	ORIGINAL SIDE
	AND The Hon'ble Shri. Justice MADHAV JAMDAR (Court Room No. 24)	For Admission, hearing, order matters and applications therein: (A) First Appeals. (B) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (C) Civil Writ Petitions not assigned to other Courts. (D) Civil Writ Petitions against the orders passed by CAT and MAT.	For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (B) Writ Petitions not assigned to other Courts. (C) Writ Petitions against the orders passed by CAT and MAT.
5	The Hon'ble Shri Justice M. S. KARNIK (Court Room No. 34 Annex)	Matters pertaining to single bench as per the Board to be notified separately.	

Dated this 8th day of February 2022

By Order,

Sd/-

(Sachin B. Bhansali) Prothonotary & Sr. Master, High Court, O.S. Bombay. Sd/-

(V. R. Kachare) Registrar (Judl-I), High Court, A.S., Bombay.